

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 180 of 2020

IN THE MATTER OF:

T. Shanmugapriya **....Appellant**

Vs.

Embassy Travel & Tours Pvt. Ltd. **....Respondent**

Present:

For Appellant: Mr. Dev Eshwar, Advocate

For Respondent: Mr. Sudhanshu Suman, Advocate

With

Company Appeal (AT) No. 181 of 2020

IN THE MATTER OF:

T. Shanmugapriya **....Appellant**

Vs.

Skylift Cargo Pvt. Ltd. **....Respondent**

Present:

For Appellant: Mr. Dev Eshwar, Advocate

For Respondent: Mr. Sudhanshu Suman, Advocate

O R D E R
(Virtual Mode)

11.01.2021: The Learned Counsel for Appellant submits that the Respondent has supplied the copy of Reply Affidavit on Friday i.e. 08.01.21, therefore, he further seeks time to file Rejoinder. He is allowed to file the same within two weeks. Learned Counsel for the Respondent undertakes to file the Reply Affidavit in this Tribunal within one week in physical form.

Let the matter be fixed on **12th February, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

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